

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 1552
TO BE ANSWERED ON 01.07. 2019**

EWS Norms

1552. SHRI REBATI TRIPURA:

SHRI VIJAY KUMAR DUBEY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the CBSE has any information regarding the Schools of Delhi/ NCR which are not following the Economically Weaker Section (EWS) norms properly;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of private Schools of North East region and Uttar Pradesh against whom enquiry has been initiated regarding financial or other irregularities by CBSE so far?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (c): Central Board of Secondary Education (CBSE) is an examination conducting body which affiliates schools for the purpose of certification of students at the end of Class X and Class XII courses on fulfilment of norms prescribed in the Examination and Affiliation Bye-Laws of the Board. The schools affiliated with CBSE are recognised by the respective State Governments under the Right of Children to Free and Compulsory Education (RTE) Act, 2009. However, the Board has issued a circular No. 07/2018 dated 31.05.2018 regarding Adherence to provisions of RTE Act, 2009 and Affiliation Bye-Laws of the Board.

- The schools are required to have valid copy of Recognition certificate from the concerned State/ UT government as stipulated in Section 18(1) of RTE Act, 2009.
- The school shall ensure that provisions of the RTE Act, 2009 and State Education Acts are complied with meticulously.

Education is in the Concurrent List and majority of the schools are under the administrative control of the States and UTs. Therefore, the implementation of RTE Act in all schools including

those which are affiliated with CBSE comes under the purview of the concerned State and UT Government.

(d): The detail of private schools of North East region and Uttar Pradesh against whom enquiry has been initiated regarding financial or other irregularities by CBSE is as follows:

S.No.	Affiliation No.	Details of the school	Nature of the complaint	Action taken
1.	230049	DPS, Kamrup, Assam	Insisting for Coaching	Surprise Inspection Committee Constituted
2.	230051	RNS Academy, Guwahati, Assam	Insist for Coaching	Surprise Inspection Committee Constituted
3.	2130438	DAV Public School, Delhi Road, Hapur, UP	School land less than norms of CBSE	School disaffiliated vide order dated 04.06.2019
4.	2130198	Holy Angel's Public School, Kavi Nagar Ghaziabad UP	Sponsoring of unauthorized students	School disaffiliated vide order dated 05.12.2018
5.	2130925	Rana Public School, Muzaffarnagar, UP	Admitting failed students of class-XI to take board class-XII exam.	Downgraded from Sr. sec. to Secondary level vide order dated 26.03.2018
6.	2130807	Adam & Eve's Convent school, Moradabad, UP	Running of school at two sites.	Disaffiliated vide order dated 10.08.2018
7.	2130030	Appejay School, Sec-16A, Noida, G B Nagar, UP.	Commercialization (running of coaching classes)	Show cause notice to be issued.
8.	2132757	S P Convent School, Begum Bazar, Bamrauli, Allahabad, Sadar, Uttar Pradesh- 211012	School failed to conduct UGC NET paper-II exam on 08/07/2018 properly	School disaffiliated vide order dated 25.06.2019
9.	2130438	DAV Public School, Delhi Road, Hapur	School land less than norms of CBSE	School disaffiliated vide order 04.06.2019
